

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

(34)

CCP No. 298/1992

in

OA 998/1988.

Date of decision: January 15, 1993.

SHRI DHANBIR SINGH

.... PETITIONER

vs.

SHRI N.N. VOHRA,
SECY. MINISTRY OF DEFENCE,
GOVT. OF INDIA & ORS. ... RESPONDENTS.

CORAM

HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

HON'BLE MR. S.R. ADIGE, MEMBER (A).

For the petitioner

Shri B.S. Mainee, counsel.

For the respondents

Mrs. Raj Kumari Chopra, counsel.

ORDER (ORAL)

(By Mr Justice V.S. Malimath, Chairman).

In view of the minutes of the D.P.C., copy of which is produced before us in regard to the proceedings held on 13.10.1992, we notice that the petitioner's case on the basis of the revised seniority was considered on the dates on which the DPC was held earlier on 22.2.1971 and 8.5.1973 and in September, 1974. On the first occasion, he was held unfit for promotion. On the second occasion though he was found fit for promotion, as persons with better grading were there, he could not be accorded promotion. So far as the year 1974 is concerned, he has already waived his right. We are, therefore, satisfied that there has been compliance with the judgment of the Tribunal and these proceedings are dropped. Counsel for the respondents has agreed to furnish a copy of the minutes of the DPC to the

(25)

counsel for the petitioner.

Arif Ali
(S.R. ADIGE)
MEMBER (A)

Thelma D
(V.S. MALI MATH)
CHAIRMAN

sk8
15010093